

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 352/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 30th June, 2025

In the matter of

Petition under Sections 14 & 15 of the Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, with respect to Transmission Licence to Bidar Transco Limited.

And

In the matter of

Bidar Transco Limited,

(Now known as POWERGRID Bidar Augmentation Transmission Limited)

(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Registered office:

B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector -29, Gurgaon 122001.

...Petitioner

VERSUS

1. Central Transmission Utility of India Limited,

Saudamini, Plot no.2, Sector -29,

Gurgaon-122001.

2. REC Power Development and Consultancy Limited,

(A wholly owned subsidiary of REC Limited)

Core-4, SCOPE Complex,

7, Lodhi Road, New Delhi-110003.

3. AMPIN Energy Utility Private Limited,

309, 3rd Floor, Rectangle One, Behind Sheraton Hotel,

Saket, New Delhi-110017.

4. Amp Energy C&I Thirteen Private Limited

309, 3rd Floor, Rectangle One, Behind Sheraton Hotel, Saket, New Delhi-110017.

5. Sprng Energy Private Limited,

Upper Ground, Office A-001, Pentagon 5, Magarpatta City, Hadapsar, Pune-411013, Maharashtra.

6. Quest Hybren Private Limited,

Quest Hybren Private Limited, B-Block, 6th Floor, Embassy 247, Vikhroli West, Mumbai-400083.

7. Pulse Hybren Private Limited,

Pulse Hybren Private Limited, B-Block, 6th Floor, Embassy 247, Vikhroli West, Mumbai-400083.

8. Hero Solar Eneregy Private Limited,

Plot No. 201, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi-110020.

9. Andhra Pradesh Power Purchase Coordination Committee,

Andhra Pradesh Power Co-ordination Committee, Vidyut Soudha, Gunadala, Vijayawada-520004, Andhra Pradesh.

10. Bangalore Electricity Supply Company,

Corporate Office ,BESCOM K.R.CircleBangalore-560001.

11. Gulbarga Electricity Supply Company,

Gulbarga-585102.

12. Hubli Electricity Supply Company

HESCOM, Navanagar, P.B Road, Hubballi-580025.

13. Manglore Electricity Supply Company

3rd Floor, MESCOM Bhavan, Corporate Office, MESCOM, Kavour Cross Road, Bejai, Mangalore – 575004.

14. Chamundeswari Elect. Supply Company Limited,

CESC Mysore, Corporate Office, #29, Vijayanagara 2nd Stage, Hinkal-570017, Mysuru.

15. KSEB Limited,

Kerala Electricity Board, Vydyuthi Bhavanam, Pattom , Thiruvananthapuram-695004, Kerala.

16. Tamilnadu Gen & Dist Co Limited,

Tangedco, Chief Financial Controller/Revenue / Eastern Wing, 7th Floor, NPKRR Maaligai, 144, Anna Salai, Chennai-600002.

17. Telangana State PC Committee,

Vidyut Soudha, Khairathabad,
Hyderabad-500082, Telangana, India.

18. Puducherry Electricity Department,

I Floor, Main Building, Electricity Department,
Govt of Puducherry, Puducherry-605001.

19. Goa Electricity Department-SR

Electricity Department , Division No: III, Curti, Ponda-403401, Goa.

20. HVDC, Kolar, Power Grid Corporation,

SRTS# II, Pragati Mahalakshmi, South Block , (2nd & 3rd Floor),
No.62, Bangalore-560001, Karnataka.

21. Thermal Powertech Corporation India,

Door No 6-3-1090, 2nd Floor, C Block, TSR Towers, Rajbhavan Road,
(Opposite Villae Marie College), Somajiguda, Hyderabad-500082.

22. SAIL-Salem Steel Plant,

Steel Authority of India Limited, Salem-636013.

23. Sembcorp Gayatri Power Limited,

6-3-1090, 5th Floor, A Block, TSR Towers,
Rajbhavan Road, Somajiguda,
Hyderabad-500082, TG.

24. South Western Railway

Office of Senior Divisional Electrical Engineer, Divisional Railway Manager,
Building, Traction Distribution Branch,
Ground Floor, Adjacent to City Railway Station,
Bengaluru-560023.

25. Pugalur HVDC Station, POWERGRID,

Sr General Manager, HVDC-Pugalur Nochipalayam Post,
Sirukinar Village Dharmapuram Taluk,
Tiruppur Dist.-638706, Tamil Nadu.

26. Thrissur HVDC Station, POWERGRID,

HVDC-THRISSUR Substation, Power Grid Corporation of India Ltd., Near
Cashew Research Station, Mannuthy Thannikudem Road, Madakathara,
Thrissur-680651, Kerala.

....Respondents

Parties present:

Shri Vikas Kumar, BTL

Shri Kamal, RECPDCL

Shri Swapnil Verma, CTUIL

Shri Ranjeet Rajput, CTUIL

ORDER

The Petitioner, Bidar Transco Limited (Now known as POWERGRID Bidar Augmentation Transmission Limited), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the inter-State transmission system for “Augmentation of transformation capacity by 3x500 MVA, 400/220 kV ICTs (6th-8th) and 1x1500 MVA, 765/400 kV ICT (4th) at Bidar PS” (hereinafter referred to as “Project”) on a Build, Own, Operate and Transfer basis, consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on the Scheduled COD of the Element of the Project	Element(s) that are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation of transformation capacity of 1x1500 MVA (4 th), 765/400 kV ICT at Bidar PS • 1x1500 MVA, 765/400 kV ICT • 765 kV ICT bay – 1 No. • 400 kV ICT bay – 1 No..	24 months from the date of SPV acquisition (18.2.2027)	95.80%	Element at Sl. No. 2
2.	Augmentation of transformation capacity by 3x500 MVA, 400/220 kV ICTs (6 th – 8 th) at Bidar PS • 3x500 MVA, 400/220 kV ICTs • 400 kV ICT bay – 3 Nos. • 220 kV ICT bay – 3 Nos			Element at Sl. No. 1
3.	1 No. of 220 kV line bay at Bidar PS for termination of dedicated transmission lines of M/s Quest	30.6.2027	2.10%	Element at Sl. No. 1 and 2

	Hybren Pvt. Ltd. • 220 kV line bay – 1 No.			
4	1 No. of 220 kV line bay at Bidar PS for termination of dedicated transmission lines of M/s Pulse Hybren Pvt. Ltd. • 220 kV line bay – 1 No.	31.5.2027	2.10%	Element at Sl. No. 1 and 2

Note:

i. POWERGRID shall provide space for the implementation of the above works at Bidar PS.

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 468.79 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 29.5.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 29.5.2025 are extracted as under:

“24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of the aforesaid transmission licence. The objections or suggestions, if any, may be filed by any person before the Commission on or before 13.6.2025.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of The Hindu (English) and the Hindustan (Hindi) on 3.6.2025. No

suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 20.6.2025

5. The matter was called out for the hearing on 20.6.2025. During the course of the hearing, the representative of the Petitioner submitted that vide order dated 29.5.2025, the Commission has held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereto, no suggestion or objection has been received so far. The representative also submitted that the name of the Petitioner Company has been changed and sought liberty to file an affidavit to that effect, along with the supporting documents in respect thereof.

6. The Petitioner, vide its affidavit dated 5.6.2025, has informed that the name of the Petitioner company has been changed from 'Bidar Transco Limited' to 'POWERGRID Bidar Augmentation Transmission Limited' with effect from 26.5.2025. The certificate of change of name from 'Bidar Transco Limited' to 'POWERGRID Bidar Augmentation Transmission Limited' with effect from 26.5.2025 issued by the Registrar of Companies, IMT Manesar, Haryana, has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Bidar Augmentation Transmission Limited', and the same has been taken on record.

7. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”

8. In our order dated 29.5.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 18.3.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘POWERGRID Bidar Augmentation Transmission Limited,’ to establish the transmission project for the “Augmentation of transformation capacity by 3x500 MVA, 400/220 kV ICTs (6th-8th) and 1x1500 MVA, 765/400 kV ICT (4th) at Bidar PS” on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

9. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch

Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

10. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

11. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the

commissioning of the Project within the SCOD in letter and spirit.

12. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

13. Petition No. 352/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson